

Nanu Ram Das Vs State Of Jharkhand

Court: Jharkhand High Court

Date of Decision: Jan. 15, 2025

Hon'ble Judges: Ananda Sen, J

Bench: Single Bench

Advocate: Ajay Kr. Pathak, Aman Shekhar

Final Decision: Dismissed

Judgement

Ananda Sen, J

1. This writ petition was filed on 17.12.2016. The writ petition was defective.

2. On 17.01.2017 and 22.03.2017, the matter was listed for removal of defects before the Lawazima Board. No one appeared on behalf of the

petitioner, but time was granted to remove the defects. In spite of the aforesaid order, the defects were not removed.

3. Thus, the matter was listed on 04.02.2019 before this Court, on which date this Court granted ten days' time to remove the defects with an

observation that if the defects are not removed within the aforesaid period, the writ petition will stand dismissed. However, the defects were not

removed and the writ petition was dismissed.

4. The petitioner thereafter filed a restoration application being C.M.P. No.431 of 2019. The matter was listed on 17.12.2021 when the counsel

pleaded for restoration of the writ petition to its original file submitting that he could not remove the defects within the peremptory time and gave an

undertaking to remove the defects no sooner the writ petition is restored. In view of the the said submission, the C.M.P. No.431 of 2019 was allowed

and the instant writ petition being W.P.(S) No.7263 of 2016 stood restored to its original file.

5. The writ petition stood restored on 17.12.2021 and today we are in January, 2025.

6. Today, when the matter is listed, the office has pointed out that the defect Nos.1 to 6 still remains and no one has removed the defects.

7. The petitioner did not take any steps to remove the defects. This shows the utmost lethargy on part of the petitioner and also suggests that the

petitioner is not interested in pursuing this case.

8. Thus, this writ petition stands dismissed for default.